

FORM A
PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF CREDITORS OF GEETA PRINTS PRIVATE LIMITED
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Geeta Prints Private Limited
2.	Date of Incorporation of Corporate Debtor	24-06-1988
3.	Authority under which Corporate Debtor is registered	ROC Ahmedabad
4.	Corporate Identity No. of Corporate Debtor	CIN: U22211GJ1988PTC010905
5.	Address of the Registered Office of Corporate Debtor	Plot No. 150, G.I.D.C., Pandesara , Surat, Gujarat, India - 394221
6.	Insolvency Commencement Date in respect of Corporate Debtor	13.01.2026 (order received on 14.01.2026)
7.	Estimated date of Closure of Insolvency Resolution Process	13.07.2026
8.	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Rajendra Sanghi Registration Number: IBBI/IPA-001/IP-P-01973/2019-2020/13011
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: B/2D Siddh chhakra apartment, Near Sargam shopping center, Parle point , Surat ,Gujarat ,395007 Email Id: rajendra.sanghi@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 64, near Modi Mill, Okhla Phase III, Okhla Industrial Estate, New Delhi, 110020 (Office Address) Email Id: geetaprints.cirp@gmail.com
11.	Last date for submission of claims	28.01.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA

R. P. S.



13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of Corporate Insolvency Resolution Process of **GEETA PRINTS PRIVATE LIMITED on 13.01.2026 (order received on 14.01.2026)**.

The creditors of **GEETA PRINTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 28.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

R. P. Sanghi



Mr. Rajendra Sanghi
IBBI/IPA-001/IP-P-01973/2019-2026/513011
Interim Resolution Professional
In the matter of **GEETA PRINTS PRIVATE LIMITED**
AFA Valid Up to – 30-06-2026

Date: 16-01-2026

Place: Surat, Gujarat